

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

APPEAL No 68 OF 2021

IN THE MATTER OF:

M/S. SRI MAHALAKSHMI HATCHERIES

..... Applicant

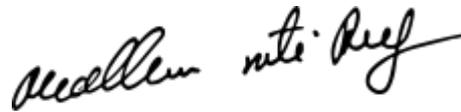
Vs

THE STATE ENVIRONMENTAL IMPACT ASSESMENT AUTHORITY AND OTHERS

.... Respondents

REPORT FILED BY THE APPCB 2nd RESPONDENT

DATE- 09.05.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE IN
COMPLIANCE WITH THE ORDER DATED 11.09.2023

APPEAL No. 68 of 2021 (SZ)

IN THE MATTER OF:

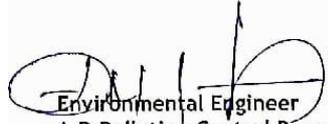
M/s. Sri Mahalakshmi Hatcheries,
Rep. by its Proprietor
Mr.D. SagarReddy.& Other Appeallant(s)

VERSUS

The State Environmental Impact Assessment Authority & Other
--- Respondent(s)

Sl. No	Particulars	Page Nos
1	Report of the APPCB in the matter of Appeal No. 68 of 2021 (SZ) filed before the Hon'ble National Green Tribunal, Chennai by M/s Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), Tirupati District (erstwhile SPSR Nellore District)	1
2.	The Hon'ble NGT, Chennai order dt: 11.09.2023 in Appeal No. 68 of 2021(SZ). Annexure - I	2-3
3.	The A. P. Pollution Control Board Report dt.18.12.2021 filed before the Hon'ble NGT, Chennai in compliance with Hon'ble NGT Order dt.:07.12.2021 - Annexure -II	4-49

Dt: 14.11.2023


Environmental Engineer
A.P.Pollution Control Board,
Regional Office, Tirupati
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Report of the A.P.Pollution Control Board in the matter of Appeal .No. 68 of 2021 (SZ) filed before the Hon'ble National Green Tribunal, Chennai by M/s Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & 1 other against establishment of M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, Tirupati District (erst while SPSR Nellore District)

It is to submit that the Hon'ble Nation Green Tribunal (NGT), Chennai issued the following Order on 11.09.2023 in the matter of Appeal .No. 68 of 2021 (SZ) filed before the Hon'ble National Green Tribunal (SZ), Chennai by M/s Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & Other against establishment of M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, Tirupati District (erst while SPSR Nellore District):

"1. As directed by us earlier, the copy of the Minutes of the Meeting of both the SEAC and SEIAA – Andhra Pradesh is filed today. However, the recommendation of the Regional Office of the Andhra Pradesh Pollution Control Board (APPCB) is not before us.

2. Therefore, we direct the APPCB to produce a copy of the said recommendation which was referred to the SEAC – Andhra Pradesh. If such a recommendation was sent to the SEAC – Andhra Pradesh, whether the SEAC and SEIAA – Andhra had not adverted to the same has to be examined.

3. Let the learned Government Pleader also furnish the recommendation made by the Coastal Aqua Culture Authority and the Fisheries Department in this regard and the discussion of the SEIAA/SEAC on the above recommendation may also be furnished.

4. Post the matter on 03.10.2023."

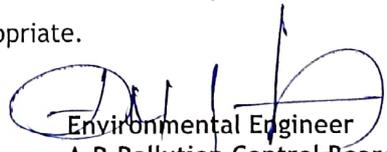
The copy of the Hon'ble NGT Order dt.11.09.2023 is herewith enclosed (Annexure - I).

The Hon'ble NGT posted the matter for hearing on 21.11.2023.

In this connection, it is submitted that earlier, the A.P. Pollution Control Board (APPCB) furnished the above information in the Report filed before the Hon'ble NGT on 29.03.2022 vide APPCB report dated 18.12.2021 in compliance with the earlier Hon'ble NGT, Chennai order dt.07.12.2021. Copy of the same is herewith attached (Annexure - II).

This further report is submitted to the Hon'ble NGT in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dt: 14.11.2023


Environmental Engineer
A.P.Pollution Control Board,
Regional Office, Tirupati
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Item No.13:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Appeal No. 68 of 2021 (SZ)

IN THE MATTER OF:

M/s. Sri Mahalakshmi Hatcheries

Rep. by its Proprietor

Mr. D. Sagar Reddy,

S/o. Venkata Ramana Reddy,

Office at Srinivasa Satram, Kothapatnam Village,

Kota Mandal, Sidavaram Post, Nellore and Anr.

... Appellant(s)

Versus

The State Environment Impact Assessment Authority (SEIAA)

Represented by its Chairman,

No.33-26-14 D/2, Near Sunrise Hospital,

Pushpa Hotel Centre,

Chalamalavari Street, Kasturibaipet,

Vijayawada and Ors.

...Respondent(s)

Date of hearing: 11.09.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant (s):

Mr. K.M. Mrithunjayan.

For Respondent(s):

Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for R1 & R2.
Mr. Raghul Balaji for R3.

ORDER

1. As directed by us earlier, the copy of the Minutes of the Meeting of both the SEAC and SEIAA - Andhra Pradesh is filed today. However, the recommendation of the Regional Office of the Andhra Pradesh Pollution Control Board (APPCB) is not before us.
2. Therefore, we direct the APPCB to produce a copy of the said recommendation which was referred to the SEAC - Andhra Pradesh. If such a recommendation was sent to the SEAC - Andhra Pradesh, whether the SEAC and SEIAA - Andhra had not adverted to the same has to be examined.
3. Let the learned Government Pleader also furnish the recommendation made by the Coastal Aqua Culture Authority and the Fisheries Department in this regard and the discussion of the SEIAA/SEAC on the above recommendation may also be furnished.
4. Post the matter on 03.10.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

Appeal No.68/2021 (SZ),
11th September 2023. Mn.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE IN
COMPLIANCE TO THE ORDER DATED 07-12-2021.

Appeal No. 68 of 2021 (SZ)

IN THE MATTER OF:

M/s. Sri Mahalakshmi Hatcheries,
Representative by its Proprietor
Mr.D. SagarReddy.& 1 Other

.... Applicant

VERSUS

The State Environmental Impact Assessment Authority & 2 others

--- Respondents

Sl. No	Particulars	Page Nos
1	Report of the APPCB in the matter of Original Application No. 68 of 2021 filed before the Hon'ble National Green Tribunal (SZ), Chennai by M/s Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & 1 other	1-4
2.	Annexure-I- Copy of the Hon'ble NGT order dt: 07.12.2021 in Appeal No. 68 of 2021.	5-6
3	Annexure -II- Minutes of the CFE Committee meeting held on 22.10.2020.	7-11
4	Annexure-III- Copy of the NOC dt.28.10.2020 issued to M/s. Divis Laboratories limited for laying of marine outfall pipeline.	12-15
5	Annexure- IV - Copy of the Environmental Clearance issued to M/s. Divis Laboratories limited., by the State Environment Impact Assessment Authority (SEIAA), MoEF&CC, Andhra Pradesh	16-23
6	Annexure- V - Copy of the Standard Operating Procedures (SOPs) for monitoring marine outfalls in the state of Andhra Pradesh.	24-28
7	Annexure - VI - Copy of the extract of the minutes of the CFE committee meeting held on 11.11.2021 pertaining to M/s Divis Laboratories Limited	29-34
8	Annexure - VII - Copy of the Consent for Establishment Order issued to M/s. Divis Laboratories Limited	35-45

C. Raj Sekhar
18/12/2021

Date: 18.12.2021

Place: Nellore

Andhra Pradesh Pollution Control Board,
Regional Office, Nellore.

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Report of the APPCB in the matter of Appeal No. 68 of 2021 filed before the Hon'ble National Green Tribunal (SZ), Chennai by M/s Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & 1 other against establishment of M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District

It is to submit that M/s. Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & 1 other filed an Appeal No. 68 of 2021 before the Hon'ble National Green Tribunal, Chennai.

The Hon'ble NGT (SZ), Chennai issued an order on 07.12.2021 with a direction to the respondents to file statements. A Copy of the Hon'ble NGT order dt.07.12.2021 is herewith enclosed as **Annexure-I**.

In this connection, it is submitted that M/s. Divi's Laboratories Limited proposes to establish a bulk drug industry at Kothapatnam (V), Kota (M), SPSR Nellore district. The industry proposes to discharge its treated effluent (1727 KLD) into the sea through marine outfall at a distance of about 1.0 Km from the shore. The proposed activity comes under Synthetic organic chemicals, hence it is required to obtain prior Environmental Clearance (EC) under EIA notification, 2006 from MoEF&CC, Govt. of India. It is required to obtain Coastal Regulation Zone (CRZ) clearance under CRZ notification, 2011 for laying of pipeline for disposal of treated effluent into sea.

The A.P. Pollution Control Board (Board) received application from M/s. Divi's Laboratories Limited for CFE / NOC for obtaining CRZ Clearance for laying marine outfall facility to discharge treated effluent on 26.09.2020. The Board officials inspected the area on 26.09.2020. The issue was placed before the CFE Committee meeting held on 30.09.2020. The CFE Committee had recommended that a meeting shall be convened with the President and Secretary of All India Shrimp Hatcheries Association, Members of the Joint Inspection Committee constituted by the District Collector, SPSR Nellore and representatives of the industry to discuss the issue and to take a decision.

Accordingly, the concerned representatives of All India Shrimp Hatcheries Association, Members of Joint Inspection Committee and industry representatives were invited to participate in the CFE Committee meeting held on 22.10.2020 through Video Conference.

The Joint Director-Fisheries, Deputy Director- Industries Department, and representatives of All India Hatcheries Association, attended the meeting through video conference from Regional Office, APPCB: Nellore. The views, apprehensions and


13/12/2021
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
REGIONAL OFFICE
NELLORE

suggestions of the joint committee members and the representatives of All India Shrimp Hatcheries Association were heard by the CFE committee. They have expressed their concern over presence of traces of antibiotics in the effluents discharged from the industry into the sea and presence of the antibiotics in the shrimp may lead to rejection of the consignments of shrimp by the importing countries.

With regard to the Antibiotics, the then Chairman, APPCB has clarified that series of meetings were conducted in the Secretariat regarding return of the aqua products by some of the European countries like U.K. etc. It was revealed that the processing units processed the prawns collected from several farmers cultivating the aquaculture in different ponds. It was observed that antibiotic residues were present in the processed aqua products. The Government of India and Fisheries Department, A.P. had taken steps to create awareness among the farmers to avoid usage of antibiotics.

M/s. Divi's Laboratories Limited., submitted "Marine Environmental Impact Assessment Study for the Disposal of treated effluent into the Sea" prepared by M/s. Indomer Coastal Hydraulics (P) Ltd, Chennai. In this report (as per the MIKE-21 modeling studies) it was reported that the effluent get diluted to the order of 50 times at a distance of 250 m from the proposed outfall during fair weather. During South-West monsoon and North- East monsoon periods due to combined action of wind and turbulent waves, it's observed that the effluent gets diluted to the order of 50 times within a distance of 50 m from the proposed outfall.

After detailed discussions, the CFE committee of the Board recommended to issue NOC to the project proponent to obtain CRZ Clearance for establishment of marine outfall duly mentioning about the complaint received from M/s. All India Shrimp Hatcheries Association and joint inspection report of the officials of various departments submitted to the District Collector and Magistrate, SPSR Nellore District. Minutes of the CFE Committee meeting is herewith enclosed as Annexure -II.

Accordingly, the A.P. Pollution Control Board issued Consent for Establishment (NOC) order dt. 28.10.2020 duly mentioning about the representations received from various stake holders. A condition was stipulated that the proponent shall apply for Consent for Establishment (CFE) for the entire project along with copies of Coastal Regulation Zone (CRZ) Clearance and Environmental Clearance (EC) Order. A copy of the NOC dt.28.10.2020 is herewith enclosed as Annexure-III.

The NOC order dt.28.10.2020 is for marine outfall facility only but not for the establishment of the industry. The industry not yet started any works pertaining to laying of the marine outfall pipelines and also not yet started construction activity


 ENVIRONMENTAL ENGINEER
 A.P. POLLUTION CONTROL BOARD
 Regional Office
 NELLORE

pertaining to the bulk drug industry except construction of compound wall all along the periphery.

The Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide Ir. No.233/CRZ/IND/2020 dated. 04.02.2021 communicated the No objection under the provisions of the CRZ Notification, 2011 to the SEIAA with specific conditions.

Subsequently, the industry had obtained the Environmental Clearance (EC) and CRZ Clearance vide order dt.28-06-2021 from the State Level Environment Impact Assessment Authority, Andhra Pradesh (SEIAA), AP. A copy of the EC and CRZ Clearance dt.28.06.2021 is herewith enclosed as Annexure-IV.

The proponent site is located adjacent to the proposed Krishnapatnam Industrial North Node (Industrial area).The applicant's hatchery sea water intake point is at about 2.2km from the marine disposal point of the proposed industry. Distance between the proposed site of M/s. Divi's Laboratories Limited & the applicant's hatchery is about 2.0 km. Two more hatcheries also exist nearer to the applicant's hatchery which is also located at a distance of about 2.2 Km from the proposed industry site. The remaining hatcheries are located at a distance of about 10 km from the proposed site.

The marine discharge industries will be allowed to discharge their treated effluent only after meeting the discharge standards. The A.P. Pollution Control Board formulated SOPs for monitoring marine outfall systems in the State. As per the SOPs, the industry shall store the treated effluents in the guard ponds. Samples will be collected from the guard ponds by the officials of APPCB. The samples will be tested in the laboratory and if the samples are complying with the standards prescribed by the Board, the treated effluent would be allowed to discharge into the sea through marine outfall, in the presence of officials of APPCB. Double lock and key arrangement would be provided to the marine outfall valves i.e., one lock key with PCB official and another lock key with the industry. Online cameras focusing the guard ponds would be installed and connected to the APPCB server for continuous on line surveillance. A Copy of the SOPs is herewith enclosed as Annexure- V.

The following reserve forests exist nearer to the proposed industry site as per the EMP submitted by the industry.

S.No	Name	Distance & direction (from site)
1	Kottapatnam Reserve Forest	Adjacent(N)
2	RF(NearKottapatnamRF)	1.2 km (E)

C. Raju Sillu
12/12/2021
ENVIRONMENTAL ENGINEER
AP POLLUTION CONTROL BOARD
Regional Office
HELLORE

3	RF(NearKottapatnamRF)	1.9 km (ESE)
4	MomidiRF	2.9 km (W)
5	RF(NearKottapatnamRF)	3.7 km(SSE)
6	TammenapatnamRF	4.8 km (N)
7	IpuruRF	8.3 km(N)
8	Udatavaripalem RF	11.4 km(SW)
9	VallipeduRF	12.6 km(SW)

The nearest habitation to the proposed site is Yemadinnepalem of Kothapatnam, which is located at a distance of about 200 m towards Eastern Side. Yemadinnepalem consists of about 40 to 50 houses with a population of about 150 members.

The industry had submitted the CFE application through Single Desk Portal of Andhra Pradesh for establishment of the industry vide Ir. dt. 02-11-2021. The Environmental Engineer, APPCB, Regional Office: Nellore had submitted the inspection report to the Head Office vide Ir. dt. 08-11-2021. The issue was placed before the CFE Committee meeting to be held on 11-11-2021, at Head Office, Vijayawada under the Chairmanship of the Chairman, A.P. Pollution Control Board. The Committee recommended to issued the CFE to the industry with conditions. A Copy of the extract of the minutes of the CFE committee pertaining to M/s Divis Laboratories Ltd., is herewith enclosed as **Annexure- VI**.

As per the recommendation of the CFE committee, the A.P. Pollution Control Board vide order dt. 02.12.2021 issued Consent for Establishment to M/s. Divis Laboratories Ltd., with necessary conditions. The Board has also stipulated the condition no: 26 in the Annexure to the above order as following:

"This order is issued subject to cases / appeals pending in any Court of law / NGT."

A copy of the CFE order dt.02.12.2021 is herewith enclosed as **Annexure - VII**.

Date: 18.12.2021

C. Raj Selvaraj
18/12/2021

Andhra Pradesh Pollution Control Board,
Regional Office, Nellore.

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Item No.2:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Appeal No. 68 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

M/s. Sri Mahalakshmi Hatcheries,
Rep. by its Proprietor
Mr. D. Sagar Reddy,
S/o. Venkata Ramana Reddy,
Office at Srinivasa Satram, Kothapatnam Village,
Kota Mandal, Sidavaram Post, Nellore and Anr.

... Appellant(s)

Versus

The State Environment Impact Assessment Authority (SEIAA)
Represented by its Chairman,
No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet,
Vijayawada and Ors..

...Respondent(s)

Date of hearing: 07.12.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

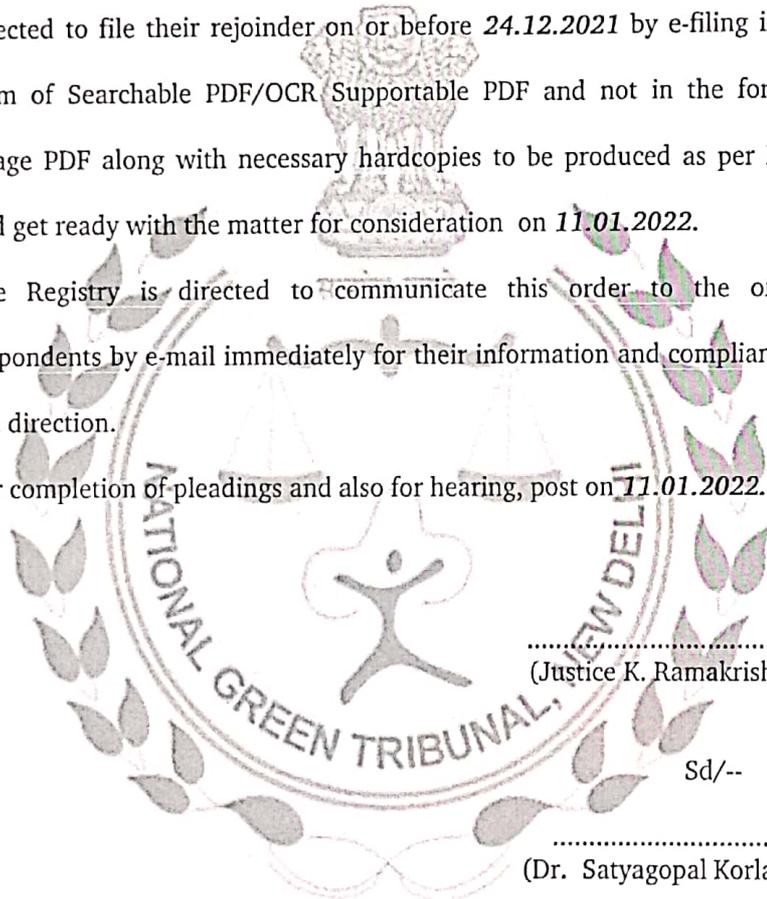
For Appellant (s): None.

For Respondent(s): Mr. Basu represented
Mrs. Madhuri Donti Reddy for R1, R2.
Ms. Janani Shankar represented
Mr. Rahul Balaji for R3.

ORDER

1. The above case has been posted to today for completion of pleadings and also for hearing.
2. The 3rd respondent only filed their counter statement.

3. The respondents 1 and 2 did not file their counter statement. If the appellant wants to file their rejoinder to the counter statement filed by the 3rd respondent, they are at liberty to file the same before 24.12.2021.
4. The respondents 1 and 2 are directed to file their statements along with the State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh and State Expert Appraisal Committee file relating to the issuance of Environmental Clearance (EC) under challenge and the appellant is also directed to file their rejoinder on or before 24.12.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules and get ready with the matter for consideration on 11.01.2022.
5. The Registry is directed to communicate this order to the official respondents by e-mail immediately for their information and compliance of the direction.
6. For completion of pleadings and also for hearing, post on 11.01.2022.



.....J.M.
(Justice K. Ramakrishnan)

Sd/--

.....E.M.
(Dr. Satyagopal Korlapati)

Appeal No.68/2021 (SZ),
07.12. 2021. Sr.

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Annexure - II

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

After detailed discussions, the Committee recommended to issue CFE to generate electricity only after payment of CFO and water cess arrears.

ITEM NO. 25	M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kola Mandal, SPSR Nellore District - NOC / CFE for laying of pipeline to discharge waste water through marine outfall - Req.
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The Committee noted the following:

1. As per the CRZ Rules, 2011, the NOC of State PCB is pre-requisite to obtain clearance under CRZ Rules. Hence, the proponent has applied for NOC / CFE of APPCB.
2. The industry has to inform the quantity of API and intermediates proposed to be manufactured.
3. As per the RO report, the quantity of water consumption and waste water generation are same. Further, the quantity of water used for cooling tower is less than quantity of waste water generated from cooling tower. The industry has to explain the reasons.
4. The industry has to clarify on the remarks of RO and the joint inspection report.

The item was placed before the CFE Committee meeting held on 30.09.2020. The minutes of the meeting are as following:

The Committee noted the following:

1. As per the request of the Joint Director, Fisheries Department, Nellore to the District Collector, SPSR Nellore District in connection to the instructions received from the Commissioner of the Fisheries to conduct joint inspection along with APPCB on the content mentioned in the representation of All India Shrimp Hatcheries Association for onward submission of report to the Chief Minister's Office, as the Hon'ble Chief Minister, Govt. of A.P. has instructed during the review meeting held on 20.09.2019 that no pollutant industry or pharmaceutical industry should be established near aqua zones / aqua hatcheries in the view of the pollution hazards in nearby water sources. Hence, the District Collector, SPSR Nellore District has directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries, Centre, Nellore; Dy. Inspector of Factories, Nellore and EE, APPCB, RO, Nellore & inspected the proposed project site of M/s Divis Laboratories Limited on 07.03.2020.
2. During joint inspection, it was ascertained that at about 17 Nos. of hatchery units in Vakadu & Kola Mandal and aqua culture ponds over an extent of about 500 Ha are existing within the vicinity of 10km. radius. During interaction, the Villagers of Yamadinnepalem have informed that the management has constructed compound wall without settlement of land compensation to some of Patta & Dkt lands belongs to the villagers.
3. In the joint inspection report, the Joint Director, Fisheries Dept, one of the Joint committee member has stated that the SPSR Nellore District is playing a vital role for production of shrimp seed and around 30% of shrimp seed is being produced from (75) existing hatcheries (under Coastal Aquaculture Authority registered) located along with coastal region from Kola, Vakadu, T.P. Gudur, Indukurpet, Vidavalur & Allur Mandals



MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

and supplied throughout the country. The main source of intake water to the existing hatcheries is sea coast which is to be free from any toxic chemicals, contaminants, pollutants etc. Hence, the shrimp hatcheries are always located away from the industrial areas, as industrial discharge will have a strong influence on production of seed as well as farming area. The contaminated water with any antibiotic/ pesticides / effluent of pharmaceutical industries will have every chance to settle as residues in shrimp body that stay in the system for a longer period and such farming shrimp production will reject from export to foreign countries and put to heavy loss to the Aqua culture industry and earning of foreign exchange to the nation.

4. During interaction with the representatives from the nearby Hatcheries at the time of joint inspection, they have informed that if the proposed Pharma industry establish and discharge effluents through marine outfall, their hatcheries & aquaculture will be affected, as the hatcheries & some of aqua culturist use sea water as source of water supply for producing healthy post larvae, which would be free of any toxic chemicals, contaminants, pollutants etc. and in the live stock business every parameter is very essential for the successful production levels in the Hatchery segment. The villagers & Representatives from Hatcheries and Aqua culturists have requested not to consider this type of polluting industry.
5. Large extent of sandy lands are available around the proposed Pharma project site. If the proponent explore the possibility to acquire additional land for utilizing the treated effluents for land applications for establishment of pharma unit rather than to dispose through marine outfall, to get rid of the apprehensions of the surrounding aqua culturists on water pollution.
6. In view of the above, the EE, RO: Nellore has recommended not to issue CFE to M/s Divis Laboratories Limited for laying of pipeline to discharge waste water through marine outfall in the light of the of Joint inspection committee remarks in connection to the apprehensions made in the representation of All India Shrimp Hatcheries Association.
7. As per the CRZ Rules, 2011, the NOC of State PCB is pre-requisite to obtain clearance under CRZ Rules. Hence, the proponent has applied for NOC / CFE of APPCB.
8. The industry has to inform the quantity of API and Intermediates proposed to be manufactured.
9. As per the RO report, the quantity of water consumption and waste water generation are same. Further, the quantity of water used for cooling tower is less than quantity of waste water generated from cooling tower. The industry has to explain the reasons.
10. The industry has to clarify on the remarks of RO and the joint inspection report.

The representatives of the project proponent attended the meeting through video conference. They have given a power point presentation and informed as following:

- The bio-essay test is being conducted for testing the treated effluents.
- It is estimated that treated effluent will be discharged through the marine outfall into the sea, where it is diluted to 250 times within 500 m distance.
- Few hatcheries are situated within 10 km from the proposed site. Most of the hatcheries are situated 10 km away from the proposed site.

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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- The proposal is in consonance with the latest "Industrial Policy-2020" announced by the Government of AP. The Government promised to issue necessary clearances within the time lines stipulated by the Government.

The treated effluents after meeting the Board standards will be discharged into sea in the presence of APPCB officials.

The EE, RO: Nellore explained about the complaint received against the proposed project and Joint Inspection report submitted to the Collector and District Magistrate, Nellore District. He has suggested to permit the industry to discharge treated effluent on land for irrigation, as plenty of waste land is available in the vicinity of the proposed project site. The Regional Officer has also requested to conduct review meeting with All India Hatcheries Association to discuss the issue.

After detailed discussions, the Committee recommended as following:

- A meeting shall be convened with the President and Secretary of All India Shrimp Hatcheries Association, Members of the Joint Inspection Committee and representatives of the industry before the CFE Committee to discuss the above issue and to take a decision. The EE, RO: Nellore shall co-ordinate for the meeting.

Now, the President, All India Shrimp Hatcheries Association, Nellore Regional Chapter, submitted a representation dt.12.10.2020 to the Hon'ble Chief Minister and marked a copy to the Chairman, APPCB. It was requested to study the appeal and relocate the proposed unit of M/s. Divis Laboratories Limited (DLI) at Sy. Nos.397, 404, 402,403,416,676, 681, 682, 683, 700 to 700 etc. Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore District to Pharma Hub.

As per the recommendations in the CFE Committee meeting held on 30.09.2020, the concerned representatives of the All India Shrimp Hatcheries Association, Members of Joint Inspection Committee and industry representatives were invited to participate in the CFE Committee meeting on 22.10.2020 through Video Conference.

The Joint Director-Fisheries, Deputy Director-Industries Department, and representatives of the All India Hatcheries Association, attended the meeting through video conference from Regional office: Nellore, APPCB.

The Joint Director-Fisheries informed that 22 hatcheries are existing in Kota mandal and production of hatchlings is about 80,000MT. He opined that the effluent discharged from the proposed industry into the sea may adversely affect the aqua culture activity in the area. It was informed that two years ago, the prawns exported from India to foreign countries were returned

due to presence of antibiotic residues in the prawns. The Deputy Director-Industries Department has also showed the same apprehension for the establishment of the industry in the area on similar grounds for marine discharge.

The representatives of All India Shrimp Hatcheries Association informed that few years ago, the exported processed aqua products were returned to the producers by the foreign countries due to the presence of antibiotic residues. The industries incurred huge loss. They have expressed their concern over presence of traces of antibiotics in the effluents discharged from the industry into the sea, which might adversely affect their fish/prawn culture as they use the same water from the sea for aquaculture. In Andhra Pradesh aquaculture units are earning lot of foreign exchange to

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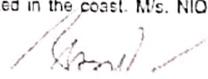
MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

the government. It is back bone to the government. The aquaculture units are site specific and should be located near the sea only. The bulk drug units can be established anywhere in the state. The Hon'ble Chief Minister had assured that industries should not be established in the aqua zone. If antibiotics or other contaminants discharged into the sea by the proposed industry, it adversely impact their products. As a result of that thousands of employees would be effected. They have questioned that whether the management of the proposed industry gives an assurance that antibiotics are not discharged into the sea. In Kakinada they have proposed a unit, few years back. They have obtained all the clearances. For the reasons best known to them, that project is not established so far. Now, they came to SPSR Nellore District and proposed to discharge the effluents into sea through marine disposal. It is therefore, requested to shift the industry to an alternative site so as to save their fish/prawn culture. At present, the farmers are not using antibiotics in the aqua ponds. EMPEDA is testing the aqua products periodically and issuing directions to the farmers from time to time.

The representatives of the proposed industry informed that they would discharge treated effluents only after meeting the Board standards. They assured that antibiotics would not present in the treated effluents. The treated effluents would be stored in the guard ponds of adequate capacity. The samples of the treated effluents would be collected by the officials of APPCB and only after compliance with the standards prescribed by the Board, the effluents would be discharged into the sea through marine outfall in the presence of the officials of APPCB. Thus, there is no chance of contamination of the sea water. As per the report submitted by M/s. Indomer, marine out fall is designed to ensure maximum dilution at the diffusers. The Government of India has sanctioned one pharma park to establish in East Godavan District near the sea. The Government of Andhra Pradesh is also pro-active to establish the pharma park with the assistance of Government of India.

The Chairman, APPCB has clarified as following:

Series of meetings were conducted in the Secretariat regarding return of the aqua products by some of the European countries like U.K. etc. It was revealed that the processing units processed the prawns collected from several farmers cultivating the aquaculture in different ponds. It was observed that antibiotic residues were present in the processed aqua products. Hence, some of the European countries rejected the batch of aqua products. These products were repacked and sent to lesser known European countries like Poland, Greece etc., which accept the aqua products within allowable antibiotic residue levels. It was revealed that the farmers are using antibiotics in prophylactic way to prevent wide spread diseases in the aqua culture ponds. This caused the presence of antibiotics in the aqua products. Subsequently, the Government of India and Fisheries Department, A.P. have taken steps to create awareness among the farmers to avoid usage of antibiotics. The A.P. Pollution Control Board formulated SOPs for monitoring marine outfall systems in the State. As per the SOPs, the industry shall store the treated effluents in the guard ponds. Samples are collected from the guard ponds by the officials of APPCB. The samples are tested in the laboratory and if the samples are complying with the standards prescribed by the Board, the treated effluent is allowed to discharge into the sea through marine outfall, in the presence of officials of APPCB. This activity is carried out during day time only. Double Lock and key arrangement is also provided to the marine outfall valves i.e., one lock key with PCB official and another lock key with industry. Further, bio-assay test is being carried out at all the marine outfalls. It is observed from the marine EIA reports prepared by accredited consultant viz., M/s. INDOMER etc., about 250 times dilution occurs within 500m. Thus, the impact of the treated effluents on the marine eco system is very minimal. The APPCB entrusted the project to M/s. National Institute of Oceanography (NIO) to assess the impacts of treated effluents generated through marine outfalls from the industries situated in the coast. M/s. NIO concluded that there is no impact on the marine ecosystem.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

The Industries Department is competent to declare specific areas for specific type of industries. Ex: GOs issued by the Industries Department, A.P., restricting red category industries around M/s. KIA Motors, Anantapuram district. The APPCB will permit only such industries in the designated areas. Then there will not be any apprehension among the people or farmers. So far, the Industries department of A.P. not yet declared this area for restricting certain types of industries.

Further, the Committee observed that proponent requires the approval from APCZMA, which is having members (about 14 members) of higher level officials of Government i.e., Principal Secretary to Government (or) Special Commissioner (Disaster Management); Principal Secretary to Government (or) Commissioner of Fisheries, Fisheries Department; Principal Secretary to Government (or) Commissioner of Industries, Industries & Commerce Department, experts from different fields etc. where the apprehensions expressed by the hatcheries' association may also be examined.

After detailed discussions, the committee recommended to issue NOC to the project proponent for establishment of marine outfall duly indicating the complaint received from M/s. All India Shrimp Hatcheries Association and joint inspection report of the officials of various departments, submitted to the District Collector and Magistrate, SPSR Nellore District.

ITEM NO. 26	M/s. Oil & Natural Gas Corporation Ltd., onshore development drilling well I.e. MDSDA at Vakattippa (V), Kapileswarapuram(M), East Godavari District- Applied for CFE & CFO - Reg.
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In order to comply with the time limits stipulated by the Government, the Board Rejected CFE application vide order dt. 21.10.2020 as ONGC had already completed the development of well and same was connected to nearby GCS station i.e. Mandapeta GCS, without obtaining CFE & CFO of the Board.

After detailed discussions the Committee ratified the Rejection order issued.



CHAIRMAN

File No. APPCB-11021/110/2020-TEC-CFE-APPCB

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Annexure - III



ANDHRA PRADESH POLLUTION CONTROL BOARD
D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibalpet, Vijayawada - 520 010
Website: www.pcb.ap.gov.in

CONSENT FOR ESTABLISHMENT (NOC) ORDER

Order No. 258 /APPCB/GEE/RO-NLR/HO/2020

28/10/2020

Sub: APPCB – NOC / CFE – M/s. Divi's Laboratories Limited, Sy. No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700, 701 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District - Consent for Establishment of the Board for CFE (NOC) for marine outfall to discharge treated effluents under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref: 1. Proponent's application received through single desk portal on 26.09.2020.
2. R.O's inspection report dt.29.09.2020.
3. CFE Committee meeting held on 30.09.2020.
4. Hatcheries Association Representation dt.12.10.2020
5. CFE Committee meeting held on 22.10.2020.
6. Industry mail dt.01.10.2020 & letters dt.22.10.2020, dt.24.10.2020.

1. In the reference 1st cited, an application was submitted to the Board seeking CFE (NOC) for marine outfall to discharge treated effluents to be generated from the proposed Active Pharmaceutical Ingredients (APIs) & Intermediate products manufacturing unit of production capacity 10,483 TPA. The project cost of marine outfall is Rs.100 lakhs. The details of the marine outfall are as following:

- Length of the pipeline : 2.3km
- Area of the corridor: (2.3km X 2 m) = 4,600Sq.m.
- HDPE pipeline with Inner dia : 240mm and Outer dia : 280mm
- No. of ports : 3 x 150mm dia
- Volume of discharge : 1727m³/day

2. As per the application, the above project is to be located in the Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District.

3. The site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 26.09.2020 and observed that the site is surrounded by

North : Land belongs to M/s. KPCL Infra, local villagers & Reserve Forest.
South : Private land & Reserve Forest land.
East : Bay of Bengal
West : Proposed Pharma project site of M/s. Divi's Laboratories Ltd.

File No.APPCB-11021/110/2020-TEC-CFE-APPCB

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4. The All India Shrimp Hatcheries Association had submitted a representation to the District Collector, SPSR Nellore District. Based on the representation, the District Collector had directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries Centre, Nellore; Dy. Inspector of Factories, Nellore and EE, APPCB, RO: Nellore. Accordingly, Joint Committee inspected the proposed project site of M/s. Divis Laboratories Limited on 07.03.2020 and submitted a joint inspection report to the District Collector, SPSR Nellore district. It was reported that the villagers & representatives from Hatcheries and Aqua culturists have requested not to consider this type of polluting industry.

The President, All India Shrimp Hatcheries Association, Nellore Regional Chapter, submitted a representation dt.12.10.2020 to the Hon'ble Chief Minister and marked a copy to the Chairman, APPCB. It was requested to study the appeal and relocate the proposed unit of M/s. Divis Laboratories Limited (DLI) at Sy. Nos.397, 404, 402,403,446,676, 681, 682, 683, 700 to 709 etc. Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota(M), SPSR Nellore District to Pharma Hub.

5. The Board, after careful scrutiny of the application, verification report of Regional Officer: Nellore and recommendation of the CFE Committee hereby issues **CONSENT FOR ESTABLISHMENT (NOC) FOR MARINE OUTFALL FACILITY** under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1961 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

6. This order is subject to the conditions mentioned in the annexure.

7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

8. This order is valid for a period of 7 years from the date of issue.

Encl: Annexure

Siva Sankar Prasad
Bandla

BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB
Chairman

To
M/s. Divi's Laboratories Limited,
Sy Nos.397, 404, 402,403,446,676,
681, 682, 683, 700 to 709
Krishnapatnam Industrial Area (KIA),
Kothapatnam (V), Kota (M),
SPSR Nellore District.
siripurapu.balaji99@gmail.com

Copy to: 1. The JCEE, Z.O., Vijayawada for information and necessary action.
2. The E.E., R.O, Nellore for information and necessary action.

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Annexure

File No. APPCB-11021/110/2020-TEC-CFE-APPCB

1. The source of water is Borewells, Kandaleru Reservoir, Krishnapatnam Port and the maximum permitted water requirement (as per Power point presentation) is as following:

S.No.	Purpose	Quantity (KLD)
1.	Process	810.0
2.	Reactors, Floor washings etc.	200.0
3.	RO/ DM Plant	200.0
4.	Boiler	500.0
5.	Cooling Tower	743.0
6.	Domestic & Hostels	270.0
7.	Green Belt	520.00
Total		3243.00 KLD

Fresh water requirement = 2500 KLD and Treated water recycled = 743 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

2. The maximum waste water generation (as per Power point presentation) shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1.	Process	1002.0
2.	Reactors, Floor washings etc.	160.0
3.	RO/ DM Plant	200.0
4.	Boiler	425.0
5.	Cooling Tower	420.0
6.	Domestic & Hostels	243.0
Total		2470.00 KLD

Out of that 743 KLD of treated wastewater is recycled and remaining 1727 KLD after treatment shall be discharged through marine outfall.

3. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
4. The proponent shall construct guard ponds to store the treated effluent generated with lock and key arrangement to the outlet. The treated effluent from the guard pond shall be discharged into the sea under the supervision of APPCB officials.
5. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

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6. The proponent shall regularly monitor the flora and fauna of the marine aquatic life. The trend analysis of the monitoring reports shall be compared with the base line data. If it is found any negative impacts, immediate restorative measures shall be implemented duly submitting a report to Board.
7. The proponent shall provide continuous online effluent monitoring system for regular monitoring of prescribed parameters at the outlet of the industry. It shall be connected to the website of CPCB and APPCB.
8. The industry shall apply for CFE for project along with copies of CRZ clearance and EC order.
9. The proponent shall provide magnetic flow meter with the digital totalizer with recording facility for the purpose of quantification of treated effluent discharged through marine outfall
10. The proponent shall comply with all the directions issued by the Board from time to time.
11. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order and attract action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional consent, the Board hereby reserves its right and power under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke in the order, review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.
13. Any person aggrieved with this order may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to the Appellate Authority constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Siva Sankar
Prasad Bandla

Digitally signed by Siva Sankar Bandla
DN: cn=Siva Sankar Bandla, o=APPCB, ou=APPCB, email=siva.sankar.bandla@appcb.ap.gov.in, postalCode=522002, serialNumber=1, c=IN

BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB
Chairman

To
M/s. Divi's Laboratories Limited,
Sy Nos.397, 404, 402,403,446,676,
681, 682, 683, 700 to 709
Krishnapatnam Industrial Area (KIA),
Kothapatnam (V), Kota (M),
SPSR Nellore District
siripurapu.balaji99@gmail.com

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/IND/07/2020/1971/157.09/153.11-318 . Dt:28.06.2021

13.09.2021
DESPATCH
Sub:

SEIAA, A.P. – M/s. Divi's Laboratories Limited at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

1. This has reference to your EC application submitted through online on 01.07.2020 (SIA/AP/IND2/153518/2020), seeking Environmental Clearance for manufacturing of Bulk Drugs Manufacturing Unit at Sy.Nos. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District in favour of M/s. Divi's Laboratories Limited. The nearest human habitation viz., Yamadhinnepalem (V) exists adjacent to project site from the premises. The total area of the site is 81.74 Ha (202.0 Acres). The total cost of the project is Rs.150 Crores. The details of the production capacities of the project is as follows:

List of products and Quantities:

S. No.	Product Chemical name	Production Capacity (MTPA)
1.	1-(6-methoxy-2-naphthyl)ethanone	5000
2.	2-(S) - Acetoxy propionylchloride	72
3.	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-(1-cyclohexenyl)ethylamine	540
7.	Octamandalate	780
8.	Dextromethorphan HBr	420
9.	4-(4-chlorophenyl) cyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2(n-butyl)-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13.	C10-Dialdehyde	150
14.	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15.	N-Hydroxysuccinimide	60
16.	Dimethylacetylene di carboxylate	60

RAM

S. No.	Product Chemical name	Production Capacity (MTPA)
17.	DL-2,2-dimethylcyclopropane carboxylic acid	10
18.	ACETONIDE	132
19.	I-Pentanol	84
20.	Astaxanthin	60
21.	B-Carotene	150
22.	Beta-iodidine ethyl triphenyl phosphene bromide	380
23.	Lycopene	25
24.	Canthaxanthin	5
25.	APO Carotenol	25
26.	Lutein	50
	Total	10483

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 04.03.2021 & 05.03.2021. The Proposal of M/s Divis Laboratories Limited., is for Environmental Clearance for production of the bulk drug & Intermediates- 10483 TPM. This issue was earlier examined by the SEAC in its meeting held on 8th -11th December, 2020. MoEF&CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " *All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.*" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020. The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates). The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity: from 10483 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports. The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the proposal after receipt of the CRZ clearance. Now, the representative of the project proponent and their Consultant M/s. Ramky Enviro Services Pvt Ltd., have attended the meeting. The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014. The committee noted that regarding CRZ clearance, the APCZMA vide letter No.233/CRZ/IND/2020 dated 04.02.2021, issued the No Objection Certificate (NOC) for the proposal for discharge of treated effluent 1727 KLD into sea through proposed pipeline at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh. The Committee after examining the project proposal, presentations, MoEF&CC OMs, APCZMA recommendations and detailed deliberations recommended for issue of Environmental Clearance to M/s Divis Laboratories Limited., for the proposed project to manufacture of Bulk Drug and intermediates for the production quantity - 10483 TPM and CRZ Clearance for the proposal to discharge of treated effluent - 1727 KLD into sea through a proposed pipeline. The committee in the appraisal

report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 20.06.2021 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC for production of Bulk Drug and intermediates for production quantity - 10483 TPA . The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

III a Part A. Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - d. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
2. The industry shall comply with the provisions of CRZ Notification,2011 and its amendments thereof.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of steam consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

Part B. Specific Conditions:

1) Air & Noise Environment:

1. The emissions from the coal fired Boiler of capacity – 1 x 24 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Adequate stack height shall be provided for D.G. Sets - 5 x 1500 KVA, 4 x 1250 KVA, 1 x 1000 KVA, 1 x 320 KVA as per CPCB norms & for hazardous waste incinerator – 9.0 TPD.

2. The process emissions containing the HBr, HCl, NH₃, HF, H₂S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

Water Environment:

10. The total water requirement shall not exceed 3200 KLD (Fresh water – 2500 KLD & Recycled water – 700 KLD) which includes for Process - 810 KLD, Reactor and Floor Washings – 200 KLD, Boiler – 500 KLD, Cooling Tower - 700 KLD, RO / DM plant– 200 KLD, Domestic Needs – 100 KLD, Hostels - 170 KLD, & for Greenbelt – 520 KLD.

Waste water generation:

11. The total waste water generation is 2470 KLD, Out of that; 1002 KLD is from Process; Reactor and Floor Washings – 180 KLD, Boiler – 425 KLD, Cooling Tower - 420 KLD, RO / DM plant– 200 KLD, Domestic Needs – 90 KLD, Hostels - 153 KLD shall be treated effluent meeting sea discharge limits shall be disposed into sea through a dedicated marine outfall.
12. High COD & Low TDS shall be sent to incinerator / stripper, Low COD & Low TDS shall be sent to conventional ETP and the Low COD & High TDS effluents are routed to-MEE and rejects of MEE shall be sent to ATFD. High TDS & High COD effluents

shall be sent to Stripper with scrubber followed by MEE & ATFD, Stripper condensate shall be sent to authorized vendors/cement plants. The condensate of the MEE shall be sent to RO/ conventional ETP and treated along with LTDS & LCOD Effluents. The permeate from the RO plant shall be used in the plant and rejects to MEE/Conventional ETP. The domestic waste water shall be disposed into the septic tank followed by soak pit

13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

Solid Wastes:

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof.
18. The Process residue – 11739 kg/day shall be sent to the authorized cement plants for co-processing/ incineration at onsite / TSDF; Process Salts - 1152 kg/day shall be sent to TSDF/ Authorized Vendors; ETP Sludge – 200 kg/day Shall be sent to TSDF for secured land filling; Multiple effect evaporation or forced evaporation salts – 13658 kg/day shall be sent to TSDF Authorized vendors; Incineration Ash – 75 kg/day shall be sent to TSDF; Containers & Container liners of Hazardous chemicals & hazardous Wastes - Container 2000 no's/month and Liners 5000 no's/ month shall be sent to outside agencies / authorized vendors after detoxification; Spent Carbon – 134 kg/day Shall be recovered within the premises / to authorized re processors or recyclers; Used oil/Waste lubricant oil - 100 Ltrs/month shall be sent to authorized re processors /recyclers; Spent Solvents - 200 kl/day Shall be sent to recovered within the premises / to authorized re processors or recyclers; Mixed spent Solvent - 40 kl/day Shall be sent to authorized agencies / for Co-incineration in cement industries; Spent acids - 187 kl/day Shall be sent to authorized agencies; Spent Catalysts - 200 kg/day Shall be sent to authorized re processors/ recyclers; Ash (fly and bottom) - 30 Tons/day Shall be given to Brick/Tile/Cement manufacturers.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.

20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

Environment:

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

Part C: General Conditions:

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA.
3. The project proponent shall submit the copies of the Environmental Clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The Prior Environmental Clearance issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its Environmental Policy approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.3050.0 Lakhs & Recurring cost of Rs.275.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.

11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the Form-1/2 of the application; and approved EMP, for the purpose of all compliances.
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
16. Personnel working in dusty/polluted areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit Half-yearly reports on the status of compliance of the stipulated Environmental Clearance Conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
20. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.



22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

M/s. Divis Laboratories Limited.
Sri Madhusudhan Rao Divi, Director (Projects),
7-1-77/E/1/303, Divi Towers,
Dharam Karan Road, Hyderabad,
Telangana-500015.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO. Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//


P. Murali Swamy Rao
SENIOR ENVIRONMENTAL ENGINEER (EC)

- 20 -

**STANDARD OPERATING PROCEDURES (SOPs) FOR MONITORING
MARINE OUTFALLS IN THE STATE**

The Spl C.S. EFS&T, GoAP, during the review of marine monitoring in the meeting held on 22/08/2019 instructed for strict and transparent procedure for the supervision and data collection on marine outfall discharges from the industries and CETPs. Accordingly, this issue was examined at ZO: Visakhapatnam level and a report was submitted to the Head Office. This issue was further examined at Head Office and evolved the following protocol to be followed and recommendations to be implemented for effective monitoring of marine outfall system:

Additional measures suggested with technological intervention for transparent discharge treated effluents through marine outfalls:

- i. At present, the marine outfall pipelines within the premises of the industry are laid below the ground level. This is causing a doubt whether there are any by-pass pipelines connecting to marine outfall, below the ground level. In order to overcome above doubts, the existing pipelines shall be laid in a masonry / RCC open trench or above ground level within the factory premises up to the boundary. **This shall be completed within 15 days.**
- ii. **Scanning and detection of pipelines:**

Pipeline detection techniques may be adopted to check the presence of illegal pipeline / by pass pipelines. If required, a competent agency in this field may be hired to detect the illegal pipelines / by pass pipelines below the ground level.
- iii. The existing cameras provided are focusing on flow meter only and the same is connected to CPCB / APPCB websites. The online cameras for guard ponds and entire ETP shall be provided for continuous monitoring of operation of the ETPs, guard ponds and the marine outfall disposal system. The RO: Visakhapatnam / the SEE, ZO: Visakhapatnam shall monitor the marine outfalls continuously through online system. The JCEE, ZO: Visakhapatnam and Environment monitoring cell in the Head Office shall randomly monitor the ETPs and marine outfalls. **The online cameras shall be installed in 30 days.**
- iv. The industries have installed tap off points to monitor the parameters of the treated effluents for TOC and COD, online, continuously. In that sampling system some of the industries are collecting the treated effluents into an open trough and monitoring the parameters TOC and COD with the sensors. There is a chance that the effluent being monitored in the trough is diluted with fresh water. This results in change in the readings of the online parameters. Hence, the open trough shall be removed. The sensor / probe shall be installed in the tap of pipeline only to obtain representative values of the parameters. **This activity shall be completed within 30 days.**
- v. Visible level indicators shall be provided by the industries at all guard ponds **within one week.**
- vi. The existing Mobile laboratory shall be upgraded with the facilities to do random analysis for core parameters viz., pH, COD and TSS in the field itself, **within 30 days.** Sri B. V. Prasad, JSO at Head Office shall take necessary action in this regard.

- 2) -

vii. The IT cell at Head Office shall ensure to provide adequate capacity (for 15 to 30 days) to store the videos recorded through online cameras within 15 days.

viii. **Displaying information in the public domain:**

The analysis reports of the samples collected for marine outfall monitoring shall be kept in the website of APPCB in the public domain.

ix. **Online monitoring tool / App:**

The IT section at Head Office and Environment monitoring cell shall develop an online monitoring tool / dash board / an App to display all the activities mentioned in the SOPs i.e., date, name of the industry, names of the staff in the monitoring team, operation of online digital cameras from the offices of APPCB to know the operational status of ETPs and Marine outfalls, display of analysis reports etc., on a real time basis and also to take out monthly / half yearly reports.

i. **Administrative Protocol:**

a. **Allotment of duties for supervision of marine discharges:**

The JCEE, Zonal office, Visakhapatnam allots duties for each schedule. The team shall consist of the following:

- i. Regular employee (JSO or AEE) shall be in the team in all the days of monitoring / marine discharge.
- ii. In addition to above, out sourcing AEE, Analyst and Field asst., shall be there in all the teams, on all days of monitoring.

b. **Hiring of Vehicles and provision of accessories for sample collection :**

AEE – III, ZO, Visakhapatnam shall co-ordinate for hiring of vehicles and procurement of accessories for sample collection under intimation to the EE, ZO.

c. **Day to day administrative monitoring:**

The SEE shall monitor field activity on day to day basis during schedules. The EE and ACC –III shall compile the data pertaining to each schedule and submit to the JCEE through SEE.

d. **Control of keys of the locks:**

- 2 sets of keys, each shall be in the custody of the SEE and EE, ZO. Remaining sets of keys shall be kept in the custody of JCEE, ZO: Visakhapatnam.

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II. Protocol for Field Supervision of Marine Discharge in the industries / CETPs :

- a. Regular staff shall be the team leader and co-ordinate the activities pertaining to supervision of marine discharge, data collection, compilation of photos, submission of samples at Zonal Laboratory and submit detailed report within 24 hours.
- b. The team leader shall inform / contact EE, ZO or SEE, ZO for any clarification and reporting of any emergency event which needs to be addressed immediately.
- c. The staff (Regular & Outsourcing) shall not be absent to duty without prior approval of the SEE, ZO: Visakhapatnam.
- d. The outsourcing employees allotted duties shall be present at the discharge point throughout the discharge time.
- e. The on duty regular staff shall collect the samples from the guard ponds before starting the discharge and on the 2nd day / 3rd day also, if required.
- f. All the keys with the team shall be deposited in the Zonal office after completion of the marine outfall monitoring duty on the particular day.
- g. The regular staff shall ensure that all the details shall be filled in the sample submission form and shall be forwarded through whatsapp after completion of the discharge and also updated in the on line monitoring tool / App.
- h. The staff carrying out the monitoring shall take the photographs at the following locations before starting the monitoring and in the lunch time and shall forward the same to the SEE and EE of Zonal office through whatsapp / online monitoring tool / App.
 - Guard pond for which the discharge is permitted.
 - Level indicators in the guard pond.
 - While collecting samples from the guard ponds which are filled with treated effluent and ready for next schedule of discharge.
 - Photos of the seal put on the sample cans after sample collection.
 - TOC and COD analyzer with readings.
 - Flow meters ensuring visibility of the totalizer reading in the flow meter
 - Aerial photograph of ETP and guard ponds by drones.
- i. The photographs shall be taken for the following after completing the discharge into marine outfall.
 - Level indicators in the guard pond.
 - All the seals for inlets of the guard ponds and marine pipe line after closing the discharge.

The photos of level Indicator shall be taken on the 2nd and 3rd day also, if applicable, as mentioned above.

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III. Protocol for sample collection and Analysis :

- a. The samples from the guard ponds and the ETP outlet shall be collected by the regular staff only on all days of the schedule.
- b. The collected samples shall be sealed. The responsibility of safe custody of the samples collected is on the regular officer on duty till their submission to Zonal laboratory. The sealed samples shall be kept in the Refrigerator provided at the Zonal Laboratory.
- c. Samples along with required data sheet duly filled in shall be handed over by the regular staff to the JSO – I, Zonal Laboratory: Visakhapatnam.
- d. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure coding of samples and allotment coded samples to the analyst.
- e. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure that the core parameters i.e. pH, COD, and TSS are analysed and reports are submitted to JCEE, ZO, Visakhapatnam immediately. The analysis of the other parameters of CFO orders shall be completed and report shall be submitted within 5 days.
- f. The JSO – I, Zonal Laboratory: Visakhapatnam shall submit the graphical presentation of sample analysis reports at the time of submission of analysis reports.
- g. Sri B.V. Prasad, JSO at Head Office shall take necessary steps to upgrade the existing mobile laboratory to install TOC analyzer within 30 days.
- h. Mobile lab services may be arranged so that samples are analysed and report is generated on the spot. [Sri B.V. Prasad to prepare action plan in a week]

IV. Initiation of follow up action :

The AEE – III shall initiate file proceedings for taking up follow up action on the issues highlighted in the schedule, prepare Monthly reports and comparative graphical presentation of the data received from the Laboratory, by 5th of every successive month.

V. Calibration of online equipment:

The Zonal office shall depute special teams for inspection and verification of Online Continuous Effluent Monitoring Systems (OCEMS) once in a month for all the Industries for calibration.

VI. Random Checks:

The ZO shall depute senior officers to carry out surprise inspections for verification and collection of samples to cross check the veracity of samples being collected by the teams.

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- VII. National Institute of Oceanography (NIO) shall be hired for monthly Coastal monitoring. The SOPs evaluated by the Board may be audited by a team consists of professor from Andhra University, Department of Oceanography and a representative from NIO, periodically to know the effectiveness of SOPs implementation. The JCEE, ZO: Visakhapatnam shall take necessary action in this regard.
- VIII. Industries shall display the data of marine outfall i.e., quantity of treated effluent discharged through marine outfall, pH, suspended solids (SS) and COD values on a board installed beside the main gate.

The JCEE, ZO: Visakhapatnam shall maintain the photographs of existing ETPs, marine outfalls, Flow meters within the premises of the industries. Photographs of ETPs, marine outfalls, Flow meters shall be taken after completion of above mentioned modifications.

Any deviation from the above protocol will be viewed seriously. The JCEE, ZO: Visakhapatnam shall initiate necessary action in the matter against defaulting staff. The JCEE, ZO: Visakhapatnam is overall in charge for the above monitoring activity.

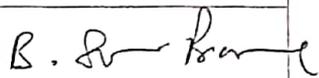
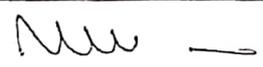
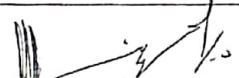
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CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 11.11.2021 @ 3.00 P.M.
AT ANDHRA PRADESH POLLUTION CONTROL BOARD,
NEAR PUSHPA HOTEL CENTRE, BEHIND SUNRISE HOSPITALS,
KASTURIBAPET, VIJAYAWADA, A.P.

The following were present:

S. No.	Name of the Member		Signature
1.	Sri Aswini Kumar Parida, IAS (Retd.), A.P. Pollution Control Board, Vijayawada.	Chairman	
2.	Dr. V.V. Narayana Reddy, Deputy Director (Scientist), (Retd.), IICT, Hyderabad	Member	Attended through Video conference
3.	Dr. N. Chitti Babu Dept., of Chemical Engineering, Andhra University, Visakhapatnam.	Member	
4.	Dr. RLC Sasidhar Associate Professor, Chebrolu Hanumaiah Institute of Pharmaceutical Sciences (CHIPS), Chowdavaram, Guntur District	Member	
Officers of APPCB present:			
1.	B. Siva Prasad, CEE		
2.	K. Sree Rama Murthy, SEE (U-I)		
3.	A. Sujala, AEE (UH-I)		
4.	M. Nagarjuna, EE(UH-4) (BM), HWM) for item no.16.		

The Chairman has welcomed the members of the Committee. After general introductory remarks on the items placed before the CFE Committee, the Committee took up agenda, item wise. The decisions of the CFE Committee on each item are recorded below.



MINUTES OF THE CFE COMMITTEE MEETING HELD ON 11.11.2021

- The industry shall ensure that all the discarded/used drums/barrels are either sent back to the unit from where the Spent Solvent is procured or to the facility who has authorisation for utilization of used drums/barrels or to the Common Hazardous Waste Treatment Storage and Disposal facility (CHWTSDF) for disposal, as authorized by the SPCB/PCC.
- g) The proponent shall submit quantity of ash generated from the coal fired boiler.
- h) Issue of ZLD system for small units in APSEZ, De-notified area, Atchutapuram, Visakhapatnam may be reviewed as CETP is existing in Atchutapuram, Visakhapatnam and also ZLD is not feasible for small units.

The representatives of the project proponent attended the meeting through video conference. They have agreed to submit the list of Spent solvents proposed to be recovered.

After detailed discussions, the Committee recommended to issue CFE after submission of the list of Spent solvents proposed to be recovered, with the following conditions:

- The industry shall remove Organic residue from by-products and shall dispose as solid waste to the authorized cement plants only.
- The industry shall not install ZLD system and is directed to send the effluents to M/s. AETL (CETP), Atchutapuram, Visakhapatnam.

ITEM NO. 12	M/s. Divi's Laboratories Limited, Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota mandal, SPSR Nellore District – Applied for CFE - Reg.
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The Committee noted the following:

- a) M/s Divi's Laboratories Limited proposed to establish Active Pharmaceuticals ingredients & intermediate products manufacturing unit at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota mandal, SPSR Nellore district.
- b) The industry has acquired 81.74 Hectares of land from M/s. Krishnapatnam Infratech Limited for establishment of the industry.
- c) Earlier, Board has received a representation from the General Secretary, All India Shrimp Hatcheries Association regarding apprehension of anticipated pollution problems due to establishment of proposed industry. Based on the representation, the District Collector had directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries Centre, Nellore;



[Signature]
CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 11.11.2021

- Dy. Inspector of Factories, Nellore and EE, APPCB, RO.Nellore. Accordingly, Joint Committee inspected the proposed project site of M/s. Divis Laboratories Limited on 07.03.2020 and submitted a joint inspection report to the District Collector, SPSR Nellore district.
- d) The industry proposed to discharge the treated effluents through marine discharge. The proponent has applied for CFE/ NOC of the Board for marine outfall to discharge treated effluents from the proposed industry.
- e) The Board office has issued CFE / NOC to the industry on 28.10.2020 for laying of pipeline for marine outfall discharge treated effluents. The details of the marine outfall are as follows:
- Length of the pipeline : 2.3km
 - Area of the corridor: (2.3km X 2 m) = 4,600Sq.m.
 - HDPE pipeline with Inner dia : 240mm and Outer dia : 280mm
 - No. of ports : 3 x 150mm dia
 - Volume of discharge : 1727m³ /day
- f) Subsequently, the industry has obtained NOC from APCZMA on 04.02.2021 for laying of treated effluents discharge pipeline with conditions. Copy of the NOC order is herewith enclosed.
- g) The industry has obtained Environmental Clearance with certain conditions from SEIAA, AP on 28.06.2021 for manufacturing of 26 nos of Active Pharmaceuticals ingredients & intermediate products with production capacity of 10483 MTPA. The EC validity is 7 years.
- h) A case was filed against the industry before the Hon'ble National Green Tribunal in O.A.No.126 of 2021 filed by Sri D. Sagar Reddy proprietor of M/s.sri Mahalakshmi Hatcheries praying revoke/ cancel all licenses / permissions granted to the proposed industry in view of the anticipated pollution problems and to pass an order of interim injunction, restraining the industry from carrying out any operations/ constructions at the proposed lands. The Hon'ble NGT vide order dt.01.10.2021 disposed the case.
- i) The O.A.No.126 of 2021 was disposed by the Hon'ble National Green Tribunal vide its order dated 01.10.2021 directed as follows:
- Since, environment clearance and consent to establish has already being granted and the applicant has already taken steps to challenge the same, the validity of the same can be considered by concerned forum in the appeal to be filed by the applicant in that matter.
 - Since, the applicant themselves have filed the appeal challenging the environment clearance, the legality of the environment clearance can be considered in that appeal by this Tribunal. The liberty was also given to the applicant to challenge the consent to establish before the Hon'ble High Court of



[Handwritten Signature]
CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 11.11.2021

Andhra Pradesh while disposing Appeal No. 69 of 2021 against the grant of consent to establish to the 7th respondent. So the right of the applicant to challenge those things are saved by the orders of this Tribunal in this regard.

- The right of the applicant to approach this Tribunal for appropriate relief, if in future any violation of conditions imposed were committed by the 7th respondent unit during their operations and also any pollution caused on account of their activity is left open.
 - The blanket injunction sought for against the establishment of industries in that particular area in this proceedings is rejected as it is a policy decision to be taken by the Government regarding the nature of industries to be established and also locations where such industries can be established etc.
 - Considering the circumstances, parties are directed to bear their respective costs in the application.
- j) An appeal no. 68 of 2021 was filed by Sri Pernati Syam Prasad Reddy & Sri D. Sagar Reddy Prop. of M/s. Sri Mahalakshmi Hatcheris before Hon'ble NGT, (SZ) against issue of environmental clearance to the proposed project and the appeal/ case is pending before the Hon'ble NGT.
- k) An appeal no.69 of 2021 was filed before the Hon'ble National Green Tribunal, Chennai (SZ) against the order passed by the APPCB issued NOC vide order dated 28.10.2020 for laying of pipeline for marine outfall discharge treated effluents of the proposed industry. The case was disposed by the Hon'ble National Green Tribunal, Chennai (SZ) on 01.10.2021.
- l) The proposed site area is a sandy soil. At present, the industry has constructed compound wall all around their proposed site.
- m) **The RO: Nellore recommended the following:**
- The industry proposes to establish an Active Pharma Ingredients unit and proposes to discharge treated wastewater into sea marine outfall.
 - The Hon'ble National Green Tribunal disposed the O.A. No. 126 of 2021 and appeal no. 69 of 2021 filed against issue of consent for establishment for marine outfall facility to the industry. Subsequently, M/s. Mahalakshmi hatcheries and 1 other filed an appeal no 68 of 2021 before Hon'ble NGT against issue of environmental clearance to the proposed project. The case is pending.
 - The A.P. Pollution Control Board already formulated the Standard Operating Procedures (SOPs) for monitoring of Marine outfall systems in the state. The industry need to comply with SOPs.



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CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 11.11.2021

- The proposed area is sandy soil with high permeability. The industry need to take all precautionary measures to avoid spillage of chemicals. The industry need to handle all solvents, chemicals and effluents with due care. The industry may be directed to provide clay layer of about 3 feet at all chemical handling areas and ETP to prevent contamination of groundwater, in case of any spillages.
 - Yammadineplem village is located at a distance of about 200 mtrs from the proposed project site. Hence, the industry need to take all preventive measures to control VOCs, such as multi-stage scrubbers & multi-stage condensers to the reactors; multi-stage scrubber to the spray dryer, hood with scrubber to the effluent collection tanks; condensers to all solvent storage tanks and closed conduits for conveyance of effluent.
- n) The purpose of installing incinerator is to be clarified.
- o) As per the EC order dated 28.06.2021, the industry was permitted to install 1 x 24 TPH coal fired boiler. But, it is now proposed to install 2 x 24 TPH boilers. The proponent has to clarify.
- p) As per the RO: Nellore report, that the proponent area is sandy soil and high permeability. Industry may be direct to construct all ETP units above ground level, keeping in view soil conditions of the proposed area.

The RO recommended that CFE may be considered to the industry with condition subjected to the final orders of the Hon'ble National Green Tribunal in O.A.No. 68 of 2021.

The Committee further opined that the industry shall comply with the recommendations of the Joint Committee Inspection report.

The representatives of the project proponent attended the meeting through video conference.

- They are proposing to install 2 x 24 TPH boilers, of which one boiler would be standby.
- They are not proposing to install incinerator.

After detailed discussions, the Committee recommended to issue CFE with the following conditions:

- The Hon'ble National Green Tribunal disposed the O.A. No. 126 of 2021 and appeal no. 69 of 2021 filed against issue of consent for establishment for marine outfall facility to the industry. Subsequently, M/s. Mahalakshmi hatcheries and 1 other filed an appeal No. 68 of 2021 before Hon'ble NGT against issue of environmental clearance to the proposed project. The case is pending. Hence, a condition shall be incorporated that CFE order is issued subject the outcome of the Hon'ble NGT case No.68 of 2021.
- The A.P. Pollution Control Board already formulated the Standard Operating Procedures (SOPs) for monitoring of Marine outfall systems in the state. The industry shall comply with those SOPs.



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CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 11.11.2021

- The proposed area is sandy soil with high permeability. The industry shall take all precautionary measures to avoid spillage of chemicals. The industry shall handle all solvents, chemicals and effluents with due care. The industry shall provide clay layer of about 3 feet thickness at all chemical handling areas and ETP area to prevent contamination of groundwater, in case of any spillages.
- The industry shall construct all ETP units above ground level, keeping in view soil conditions of the proposed area.
- Yammadinepalem village is located at a distance of about 200 m from the proposed project site. Hence, the industry shall take all preventive measures to control VOCs, such as multi-stage scrubbers & multi-stage condensers to the reactors; multi-stage scrubber to the spray dryer; hood with scrubber to the effluent collection tanks; condensers to all solvent storage tanks and closed conduits for conveyance of effluent. The industry shall plant more trees towards village side.
- As per the EC order dated 28.06.2021, the industry was permitted to install 1 x 24 TPH coal fired boiler. But, now the industry proposed to install 2 x 24 TPH boilers, of which one boiler would be stand-by. The proponent shall obtain EC (Amendment) to that extent before applying for CFO.

ITEM NO. 13	M/s. Popular Molecules Private Limited, Unit-I, Sy. No. 1272 (part), Shed No. 83D, APIIC Industrial Park, Gajulamandyam (V), Renigunta (M), Chittoor District – Applied for CFE Re-consideration - Reg.
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The Committee noted the following:

- a) M/s. Popular Molecules Private Limited, Unit-I is a proposed to establish a Bulk drug & Intermediates manufacturing unit located at Sy.No. 1272 (part), Shed No. 83 D, APIIC Industrial Park, Gajulamandyam(V), Renigunta (M), Chittoor District.
- b) M/s. Popular Molecules Private Limited, Unit-I has obtained Environmental Clearance from SEIAA vide order Dt. 28.06.2021 for manufacture of Any Two products (Worst case scenario) – 30.0 TPM.
- c) Now, the industry has applied for CFE of the Board through APOCMMS on 14.08.2021 for manufacture of 3-Nitro Acetophenone – 20.0 TPM, N-methyl naphthyl methylamine hydrochloride – 5.0 TPM, Atorvastatin Calcium – 5.0 TPM, Flucanazole – 10.0 TPM, Sertaline Hydrochloride – 5.0 TPM, Pregabalin – 10.0 TPM, Losartan potassium – 10.0 TPM and Worst case scenario (Any Two products) – 30.0 TPM
- d) Industry has proposed to treat the High TDS effluents by providing Equalization Tank, Neutralization tank, settling tank, stripper, Multiple Effect Evaporator(MEE), Agitated thin film dryer (ATFD) of capacity 25 KLD & Low TDS effluents by providing biological ETP



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CHAIRMAN



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.258/APPCB/CFE/RO-NLR/HO/2020

Dt. 02.12.2021

Sub: APPCB – CFE - M/s. Divi's Laboratories Limited, Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore District - Consent for Establishment (CFE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1) APPCB NOC dt.28.10.2020 for marine outfall to discharge treated effluents.
 2) EC dt.28.06.2021 issued by SEIAA, A.P.
 3) Industry's CFE application received through OCMMS on 02.11.2021.
 4) R.O's inspection report dt.08.11.2021.
 5) CFE Committee meeting held on 11.11.2021.
 6) Proponent's mail dt.12.11.2021

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.150.0 Crores.

S. No.	Name of the Products	Quantity (MTPA)
1.	1-6-methoxy-2-naphthylethanone	5000
2.	2-S - Acetoxy propionylchloride	72
3	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-1-cyclohexenylethylamine	540
7.	Octamandalate	780
8	Dextromethorphan HBr	420
9.	4-4-chlorophenylcyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2n-butyl-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13	C10-Dialdehyde	150
14	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15	N-Hydroxysuccinimide	60

16	Dimethylacetylene di carboxylate	60
17	DL-2,2-dimethylcyclopropane carboxylic acid	10
18	Acetonide	132
19	I-Pentanol	84
20	Astaxanthin	60
21	B-Carotene	150
22	Beta-iodine ethyl triphenyl phosphene bromide	380
23	Lycopene	25
24	Canthaxanthin	5
25	APO Carotenol	25
26	Lutein	50
	Total Production Capacity	10,483 MTPA

2. As per the application, the above activity is to be located at **Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore district** in an area of 81.74 Ha.
3. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P Pollution Control Board, Nellore on 06.11.2021 and observed that the site is surrounded by
 - North** : Land belongs to M/s. Krishnapatnam Infratech Limited & RF.
 - South** : Village R&B road followed by Sandy Agriculture lands.
 - East** : Agriculture land and vacant sand dunes.
 - West** : Sandy Agriculture lands followed by Buckingham canal.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. This order is valid for a period of 7 years from the date of issue.

Encl: Annexure

**BATCHU
SIVA
PRASAD**
CHIEF ENVIRONMENTAL ENGINEER

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Date: 2021.12.02 15:22:06 +0530

To

M/s. Divi's Laboratories Limited,
Divi Towers, 1-72/23(P)/DIVIS/303,
Cyber Hills, Gachibowli,
Hyderabad.
sbalaji@divislabs.com

- Copy to: 1. The JCEE, Z.O: Vijayawada for information and necessary action.
2. The EE, R.O: Nellore for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is Surface Water from Kandaleru reservoir supply, Bore wells and De-salination plant and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity (KLD)
1.	Process	810
2.	Reactor, Floor washings, scrubbers make up etc.	200
3.	RO / DM Plant	200
4.	Boiler	500
5	Cooling tower	700 (Fresh 200 KLD + Recycled 500 KLD)
6	Domestic	100
7	Hostels	170
8	Green Belt	520(Fresh 320 KLD + Recycled 200 KLD)
Total :		3200 KLD

Fresh water – 2500 KLD, Recycled water – 700 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Source	Quantity (KLD)
1.	Process (HTDS –57.07, LTDS –500.16, High COD -24.36, High TDS & High COD- 129.563, NaCl effluent – 100.83), AlCl ₃ & H ₂ SO ₄ containing effluents -140.84 KLD, Recovery effluents- 49.14 KLD)	1002
2.	Reactor, Floor Washings, scrubbers etc	180
3.	RO/DM Plant	200
4.	Boiler	425
5.	Cooling Tower	420

6.	Domestic	90
7.	Hostels	153
	Total	2470 KLD

Out of total effluent generation of 2470 KLD, 700 KLD recycled / reused, 1772 KLD Marine discharge.

Treatment & Disposal:

Source of effluent	Treatment units	Mode of final disposal
HTDS - Process	MEE -13.5 KL/hr & ATFD - 3.5 KL/hr capacity	MEE condensate and ATFD condensate mixed with low TDS effluents
High COD – Process	Stripper - 15 KL/hr capacity	Stripper condensate to cement industries. Stripped off effluent to ETP.
HTDS & HCOD process	Stripper-15 KL/hr, MEE -13.5 KL/hr & ATFD- 3.5 KL /hr	MEE condensate and ATFD condensate mixed with low TDS effluents for further treatment in ETP.
LTDS – Process, washings, scrubber water	ETP of 1200 KLD capacity consists of Oil & Grease traps, Equalization cum neutralization tanks, Primary settling tanks, Aeration tanks, Settling tanks, Sludge drying beds, Temporary storage tanks, Guard ponds (6nos. x 800 KL)	The treated waste water proposed to discharge into the sea through marine outfall.
LTDS (Boiler blow down, Cooling town blow down & DM plant/ Raw RO plant reject) + condensate from MEE, ATFD		
NaCl stream effluents	to Neutralize	The Neutralized NaCl effluents proposed to discharge into the sea through marine outfall.
Domestic	Two STPs of capacity 250 KLD each	To utilize for greenbelt development after treatment in STPs

6. The treatment system consisting of stripper, MEE, ATFD system with condenser and Biological ETP, RO plant shall be installed and commissioned. All the units of the treatment system shall be impervious to prevent ground water pollution. The units of treatment system shall be constructed above the ground level.

Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

7. The industry shall provide digital flow meters with totalisers at the inlet and outlet of Stripper, MEE and ETP.

8. The industry shall install online real time monitoring system along with web camera facilities as per the directions of CPCB. The industry shall connect them to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately.
11. The industry shall provide tank in tank system for effluent collection at production blocks. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.

Air:

13. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1	Stack-2	Stack-3	Stack-4	Stack-5
a)	Attached to:	Boilers	DG Set	DG Set	DG Set	DG Set
b)	Capacity	2 x 24.0 TPH (One stand by)	5x 1500 KVA	4 x1250 KVA	1x 1000 KVA	1X320 KVA
c)	Name of the Fuel :	Coal – 120 TPD	Diesel	Diesel	Diesel	Diesel
d)	Stack height above ground	30m Common stack	30 m each	30m each	30m	7m
e)	Air Pollution Control Equipment:	ESP	Acoustic enclosure	Acoustic enclosure	Acoustic enclosure	Acoustic enclosure

Note: The industry vide mail dt. 12.11.2021 had informed that out of 2 x 24 TPH boilers, one is stand-by. The proposal of incinerator is dropped.

14. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
15. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.

16. The industry shall provide multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
17. The industry shall provide VOC monitoring system with auto recording facility.
18. The industry shall implement adequate measures to control all fugitive emissions from the plant.
19. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, Gol vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

20. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
21. The industry shall send the used / spent solvents to the recyclers (or) process them at their own solvent recovery facility within the premises.
22. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid Waste:

23. The industry shall comply with the following for disposal of Solid wastes:

S. No.	Name of solid waste	Quantity	Method of disposal
1.	Process Residues	11,739 kg/day	To the authorized Cement industries for co-processing (or) TSDF for incineration
2.	Spent Carbon	134 kg/day	

3.	Spent Solvents	200 KL/day	Recovery within the premises / to authorised agency for recovery.
4.	Mixed Spent Solvents	40 KL/day	To authorized recovery units / Authorized cement plant for co-processing.
5.	Spent acid	187 KL/day	To authorized agencies.
6.	Spent Catalyst	200 kg/day	To the Supplier for recovery
7.	Containers & Container Liners of Hazardous chemicals & Hazardous wastes.	Containers – 2000 Nos./month Liners – 5000 kg/month	To authorized agencies, after complete detoxification for re-use/ recycle.
8.	Used Oil / Waste Lubrication Oil	100 Ltrs/month	Used as lubricant within the premises / to authorized Re-processors / Recyclers / to the Cement industries for co-processing.
9.	Multiple effect evaporation salts	13,658 kg/day	TSDf for secured land fill / authorized pre-processing units / cement industries for co-processing.
10.	ETP Sludge	200 kg/day	
11.	Process salts	1152 kg/day	
12.	Incineration ash	75 kg/day	
13.	Boiler Ash (Fly & bottom) (Non haz waste)	30 TPD	To Brick Manufacturers.
14.	Insulation waste	1 TPD	Sent to authorized agencies / TSDf / Cement Industries

24. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
25. The following rules and regulations notified by the MoEF&CC, Gol shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.
 - E-Waste (Management) Rules, 2016.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.

Other Conditions:

26. This order is issued subject to cases / appeals pending in any Court of law / NGT.
27. The A.P. Pollution Control Board already formulated the Standard Operating Procedures (SOPs) for monitoring of Marine outfall systems in the state. The industry shall comply with those SOPs.
28. The proposed area is sandy soil with high permeability. The industry shall take all precautionary measures to avoid spillage of chemicals. The industry shall handle all solvents, chemicals and effluents with due care. The industry shall provide clay layer of about 3 feet thickness at all chemical handling areas and ETP area to prevent contamination of groundwater, in case of any spillages.
29. The industry shall construct all ETP units above ground level, keeping in view soil conditions of the proposed area.
30. Yammadineplem village is located at a distance of about 200 m from the proposed project site. Hence, the industry shall take all preventive measures to control VOCs, such as multi-stage scrubbers & multi-stage condensers to the reactors; multi-stage scrubber to the spray dryer; hood with scrubber to the effluent collection tanks; condensers to all solvent storage tanks and closed conduits for conveyance of effluent. The industry shall plant more trees towards village side.
31. As per the EC order dt.28.06.2021, the industry was permitted to install 1 x 24 TPH coal fired boiler. But, now the industry proposed to install 2 x 24 TPH boilers, of which one boiler would be stand-by. The proponent shall obtain EC (Amendment) to that extent before applying for CFO of the Board.
32. The industry shall comply with all the conditions stipulated in the EC dt.28.06.2021 issued by SEIAA, A.P.
33. "The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time."

S. No.	Details of process emissions	Emission Control system	Emission Standard
1.	HCl	Multi stage water scrubbers and alkali scrubbers in series.	35 mg/Nm ³
2.	NH ₃		30 mg/Nm ³
3.	Sulphuric acid mist		50 mg/Nm ³
4.	Chlorine		15 mg/Nm ³

34. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.

35. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / Isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
36. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
37. The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
38. The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.
39. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
40. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
41. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
42. The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.
43. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.

44. Green belt shall be developed all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
45. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
46. The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz.,
https://pcb.ap.gov.in/UI/Submission_Compliance_of_EC_CFE_CFO_Direction.aspx.
47. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
48. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
49. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

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PRASAD
Date: 2021.12.02 15:22:52 +05:30

CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Divi's Laboratories Limited,
Divi Towers, 1-72/23(P)/DIVIS/303,
Cyber Hills, Gachibowli,
Hyderabad.**